

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)Diary No(s).41778/2019

(Arising out of impugned final judgment and order dated 12-07-2019 in CRLA No.5267/2018 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

MUKESH

Respondent(s)

(IA No.182153/2019-CONDONATION OF DELAY IN FILING and IA No.182154/2019-EXEMPTION FROM FILING O.T.)

Date : 16-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Atif Suhrawardy, Adv.
Ms. Varnita Rastogi, Adv.
Mr. Kritiya Pandey, Adv.
Ms. Monika Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. Syed Mehdi Imam, learned counsel, accepts notice on behalf of the respondent.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR